

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

NO.HCM.III/63/2019-Judl./___

Dated Shillong, the 04th November 2019

In supersession of the Constitution of Benches dated 30.05.2019, as notified under memo no. HCM.III/63/2019-Judl./4A, Hon'ble the Chief Justice (Acting) vide order dated 03.11.2019 is pleased to constitute **Single Bench** w.e.f **Monday, 04th November 2019** onwards, and until further orders, as under.

SINGLE BENCH

COURT ROOM No. 1

HON'BLE MR. JUSTICE H.S. THANGKHEW
CHIEF JUSTICE (ACTING)

(FROM 10:30 AM)

All Motion, Admission, Orders and Hearing of the matters cognizable by a Single Judge.

By order,


JOINT REGISTRAR (JUDL.)

Memo No. HCM.III/63/2019-Judl./ 24 A

Dated Shillong, the 04th November 2019

Copy for information to: -

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice (Acting), High Court of Meghalaya, Shillong.
2. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
3. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
4. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
5. The President/ Secretary, High Court Bar Association, Shillong.
6. Court Master concerned for information.
- ✓ 7. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
8. Notice Board.
9. Office File.


04.11.19
JOINT REGISTRAR (JUDL.)

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4/11/19